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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

..
O.A.No.126/95.

Date of decision: 11--4--1997.

Between:

Md. D. stagiri. .. Applicant.

and

1. Union of India represented by
its Secretary, Ministry of
Defence, New Delhi.

2. Chief of Naval Staff, Naval
Head Quarters, New Delhi.

3. Head Quarters, Eastern Naval
Command, Visakhapatnam.

4. General Manager, Naval Armament
Depot, Near Air Port, Visakha-
patnam.

Respondents.

Counsel for the applicant: Sri P.B.Vijaya Kumar.

Counsel for the Respondents:Sri W.Satyanarayana for
Sri N.R.Devraj for Respondents.

CONFIRM: The Hon'ble shri R. Rangarajan; M(A)

O.A.No.126/95.

(By Hon'ble Sri R. Rangarajan, Member (A))

..

Heard Sri P.B.Vijayakumar for the applicant
and Sri W.Satyanarayana for Sri N.R.Devraj for res-
pondents.

The applicant in this O.A., is working as MT Driver
in the Naval Armament Depot at Visakhapatnam. He was
transferred from Industrial Section to Non-Industrial
Section by the Movement Order dated 23--1--1995.

This O.A., is filed challenging the Transfer
Policy from Industrial Section to Non-Industrial Section
and also questioning the validity of the Movement
Order dated 23-1-1995.

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It is now stated that a New Transfer Policy had been brought into force and as per that Policy, those who are left with less than two years of service may not be transferred from Industrial Section to Non-Industrial Section. As the applicant in this O.A., fulfills the conditions for retention in Industrial Section un view of the New Policy, the Movement Order dated 23--1--1995 may not be relevant to him.

However, as the details are not readily available, no direction can be given in this connection. Therefore, the Applicant is, free, to submit a representation to the concerned Authorities in this connection for redressal of his grievance.

In ~~xxxx~~ the circumstances, it is made clear, that the applicant should submit his representation to the Authorities within ten days from today and he should not be disturbed from the present section till the disposal of his representation.

With the above observations, the O.A., is disposed of. No costs.



(R. RANGARAJAN)
Member (A)

Date: 11--4--1997.

Dictated in open Court.


Anubra ap-4-97
D.R.J.

sss

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Copy to:

1. The Secretary, Min. of Defence, New Delhi.
2. The Chief of Naval Staff, Head Quarters, New Delhi.
3. Flag Officer, Commanding in Chief, Head Quarters, Eastern Naval Command, Visakhapatnam.
4. General Manager, Naval Armament Depot, Near Air Port, Visakhapatnam.
5. One copy to Mr-P-B.Vijaya Kumar, Advocate, CAT, Hyderabad.
6. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
7. One copy to Mr. S. S. Venkateswaran, CAT Hyderabad.
8. One duplicate copy.

YLKR

126/98

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CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. RAGAN : M(A)

AND

THE HON'BLE SHRI B.B. JAI PARAMESHWAR:
M(J)

DATED: 11/4/98

ORDER/JUDGEMENT

R.A/C.P/M.A. No.

in

D.A. No-126/95

ADMITTED INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

II COURT

